

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).22710/2022

(Arising out of impugned final judgment and order dated 23-02-2022 in WP No. 3371/2022 passed by the High Court of Judicature at Madras)

INDIC COLLECTIVE TRUST & ANR.

Petitioner(s)

VERSUS

THE STATE OF TAMIL NADU & ANR.

Respondent(s)

(WITH IA No. 149414/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 13-12-2022 This petition was called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA

For Petitioner(s) Mr. C.S Vaidyanathan, Senior Advocate
Mr. Kuriakose Varghese, Advocate
Mr. V. Shyamohan, Advocate
Ms. Aishwarya Hariharan, Advocate
Mr. Vinayak Goel, Advocate
Mr. Martin G George, Advocate
M/S. Kmnp Law Aor, AOR

For Respondent(s) Mr. D. Kumanan, AOR
Mr. Sheikh F Kalia, Advocate
Ms. Racheeta Chawala, Advocate

UPON hearing the counsel the Court made the following
O R D E R

- 1 Mr C S Vaidyanathan, senior counsel appearing on behalf of the petitioners, states that though the Executive Officers were appointed in 2011, the process of appointing the trustees has yet not been completed by the State government.
- 2 Issue notice, returnable in four weeks.
- 3 Liberty to serve the Standing Counsel for the State of Tamil Nadu, in addition.

(SANJAY KUMAR-I)
DEPUTY REGISTRAR

(SAROJ KUMARI GAUR)
ASSISTANT REGISTRAR